

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.406**  
**IB/659/ND/2021**

**IN THE MATTER OF:**

Punjab National Bank	...	Applicant
Versus		
M/s Karnal Agriculture Industries Ltd	...	Respondent

**Under Section 7 (IBC) Code, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to non-connectivity of internet/electricity, today, we are not in a position to hear the Counsel and not see the files on DMS portal. List the matter on **15.07.2024** for rejoinder arguments on behalf of the Applicant.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**